



Phone & Fax :- 0121-2577676  
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क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 621/M4Y-0A401/2021

दिनांक- 19/8/2021

To,

The Registrar,  
National Green Tribunal  
Principal Bench, New Delhi.

Subject: Factual report in compliance of order 26-02-2021 in OA No. 401/2018 Praveen & Aur Versus Ministry of Environment, Forest & Climate change.

Respected Sir,

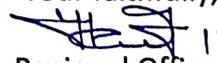
In the above noted case, Hon'ble Tribunal has given direction as below:-

"Accordingly, we direct a joint committee of MOEF&CC, CPCB, State PCB and District Magistrate, Bagpat to look into the matter give its report within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Thus State PCB will be nodal agency for coordination and compliance."

In the compliance of above directions and inspection of the Mining Project mentioned in the order of Hon'ble Tribunal, was carried out by a joint inspection team comprising of the officials from the offices of District Magistrate, Bagpat, MOEF&CC, CPCB and UP Pollution Control Board, Meerut inspected the Mining project mentioned in the order on dated 26-02-2021 and inspection report has been submitted to Hon'ble NGT on dtd. 14-06-2021 earlier (copy enclosed as Annexure-A). In addition to the above it is also informed that the consent for Air & water has been issued by U.P. Pollution control Board to the aforesaid mining project vide letter No. 128124/UPPCB/Meerut(UPPCBRO)/CTO/air/BAGPAT/2021 date 05-07-2021 and 128127/UPPCB/Meerut(UPPCBRO)/CTO/water/BAGPAT/2021 date 05-07-2021 (copy enclosed) it was under consideration in the earlier inspection and report has been submitted to Hon'ble NGT on dated-12/08/2021(copy enclosed as Annexure-B). It is also to be informed in continuation that the Mining Department, Baghpatt has been imposed a penalty of Rs. 1475000/- vide letter no 233 dated-02/08/2021 on the said project proponent due to mining outside the sanctioned lease area(copy enclosed as Annexure-C).

Accordingly a factual report is being submitted along with the present letter for kind perusal and further action in this regard.

Your faithfully,

  
19/8/2021  
Regional Officer  
Meerut

C.C.:-

1. Member Secretary, UP Pollution Control Board, Lucknow.
2. District magistrate, Bagpat.

Regional Officer  
Meerut

Annexure - B



Phone & Fax :- 0121-2577676  
Email id :- [romeerut@uppcb.com](mailto:romeerut@uppcb.com)

क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 566/G/OA-401/MRT/2021

दिनांक- 12-8-21

To,

The Registrar,  
National Green Tribunal  
Principal Bench, New Delhi.

Subject: Factual report in compliance of order 26-02-2021 in OA No. 401/2018 Praveen & Aur  
Versus Ministry of Environment, Forest & Climate change.

Respected Sir,

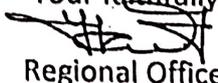
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"Accordingly, we direct a joint committee of MOEF&CC, CPCB, State PCB and District Magistrate, Bagpat to look into the matter give its report within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Thus State PCB will be nodal agency for coordination and compliance."

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Accordingly a factual report is being submitted along with the present letter for kind perusal and further action in this regard.

Your faithfully,

  
Regional Officer  
Meerut

12/08/2021

C.C.:-

1. Member Secretary, UP Pollution Control Board, Lucknow.
2. District magistrate, Bagpat.

Regional Officer  
Meerut



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
128127/UPPCB/Meerut(UPPCBRO)/CTO/water/  
BAGPAT/2021

Dated : 05/07/2021

To ,

Shri AJIT SINGH MALHOTRA  
M/s HSM HOLDINGS  
Village- Sankroud, Tehsil- Khakra, District-  
Baghpat,U.P.,BAGHPAT,250101,BAGHPAT,250101  
BAGPAT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. HSM HOLDINGS

Reference Application No :12291502

Dated :05/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. HSM HOLDINGS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 26/05/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board  
Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.07.05 12:12:12 +05'30'

Chief Environmental Officer,  
Circle-3

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Meerut.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.07.05 12:12:26 +05'30'

Chief Environmental Officer,  
Circle-3

# U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.HSM HOLDINGS vide

Consent Order No. 12291502/ Water

Dated : 05/07/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -310720 Cubic Meter/Annum.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. This consent is valid for Mining of Sand -310720 Cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
4. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
5. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated-30.01.2018.
6. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
7. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
8. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
9. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
10. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. Industry shall not use more than 1 KLD water per day for domestic purpose. Water shall not be used in any manufacturing process in the industry.
13. Industry shall bound by the directions/orders passed by Hon'ble National Green Tribunal in E.A. No. 24/2020 in O.A. No. 401/2018 (IA No-384/2020) from time to time.
14. This consent will automatically stand canceled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in E.A. No. 24/2020 in O.A. No. 401/2018 (IA No-384/2020) from time to time.
15. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.
16. Mining should not be done by the project proponent after sunset or at night.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .  
Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan  
Date: 2021.07.05 12:12:40 +05'30'

Chief Environmental Officer,  
Circle-3



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
128124/UPPCB/Meerut(UPPCBRO)/CTO/air/BAGPAT/2021

Dated : 05/07/2021

To ,

Shri AJIT SINGH MALHOTRA  
M/s HSM HOLDINGS  
Village- Sankroud, Tehsil- Khekra, District-  
Baghpat,U.P.,BAGHPAT,250101,BAGHPAT,250101  
BAGPAT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. HSM HOLDINGS

Reference Application No. 12291044

Dated : 05/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s HSM HOLDINGS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 26/05/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.07.05 12:11:10 +05'30'

Chief Environmental Officer,  
Circle-3

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Meerut.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.07.05 12:11:26 +05'30'

Chief Environmental Officer,  
Circle-3

# U.P. Pollution Control Board

Dated : 05/07/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -310720 Cubic Meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG Set	Diesel	1	Sulphur Dioxide	As per Norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Sulphur Dioxide	As per EPA Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. This consent is valid for Mining of Sand -310720 cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. In case of D.G. Set operation it will ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
4. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated- 22.01.2020.
5. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
6. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
7. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
8. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. 04 no. Ambient Air Monitoring Stations in all directions should be set up by the project and the monitoring report should be sent to the board every month.
12. Mining should not be done by the project after sunset or at night.
13. Industry shall bound by the directions/orders passed by Hon'ble National Green Tribunal in E.A. No. 24/2020 in O.A. No. 401/2018 (IA No-384/2020) from time to time.
14. This consent will automatically stand canceled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in E.A. No. 24/2020 in O.A. No. 401/2018 (IA No-384/2020) from time to time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .  
Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan  
Date: 2021.07.05 12:11:43 +05'30'

Chief Environmental Officer,  
Circle-3

Annexure-C

Regd.  
17-8-21

कार्यालय जिलाधिकारी बागपत

पत्रांक 265/ख0लि0/खनन सांकरौद /2020-21.

दिनांक: 13-8-2021

क्षेत्रीय अधिकारी,  
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड,  
क्षेत्रीय कार्यालय पाकेट टी,सी 3/3,  
पल्लवपुरम् फेस-3, मोदीपुरम, मेरठ  
Email- romeerut@uppeb.com

कृपया अपने कार्यालय के पत्र संख्या 537/ओए -401/एचएसएम होल्डिंग्स/2021 दिनांक 04.08.2021 का संदर्भ ग्रहण करें जिसके द्वारा इस कार्यालय के पत्र संख्या 229/ख0लि0/एचएमएम होल्डिंग्स दिनांक 30.07.2021 के क्रम में मै0 एच0एस0एम0 होल्डिंग गाटा संख्या 620मि, 634मि ग्राम सांकरौद तहसील खेकडा जनपद बागपत द्वारा यमुना नदी में किये गये बालू का अवैध खनन 2500 घनमीटर पर पर्यावरणीय क्षतिपूर्ति के रूप में अर्थदण्ड अधिरोपित किये जाने हेतु अर्थदण्ड की गणना हेतु अवैध बालू खनन की मार्केट वैल्यू उपलब्ध कराने का अनुरोध किया गया है।

उक्त के सम्बन्ध में अवगत कराना है कि खनन पट्टा क्षेत्र सांकरौद की जाँच हेतु गठित टीम क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय गाजियाबाद, खान अधिकारी बागपत, नायब तहसीलदार खेकडा द्वारा दिनांक 18.06.2021 को खनन पट्टा क्षेत्र सांकरौद की संयुक्त जाँच कर पट्टाधारक सांकरौद द्वारा अपने खनन पट्टा क्षेत्र हेतु पहुँच मार्ग बनाने के लिए सीमा स्तम्भ ई के उत्तर-पश्चिम दिशा में गाटा संख्या 634मि में स्वीकृत क्षेत्र के बाहर लगभग 200 मीटर लम्बाई व 25 मीटर चौड़ाई में लगभग 0.50मीटर गहराई तक बालू का खनन कर खनन पट्टे तक पहुँच मार्ग का निर्माण किये जाने हेतु कुल 2500घनमीटर बालू का अतिरिक्त खनन किये जाने की आख्या उपलब्ध करायी गयी है। जिस पर कार्यालय पत्र संख्या 233/ख0लि0 दिनांक 02.08.2021 द्वारा रायल्टी अंकन 1,62,500/- तथा खनिमुख मूल्य रायल्टी के पाँच गुना के अनुसार 8,12,500/- व अर्थदण्ड अंकन 5,00,000/- कुल धनराशि अंकन 14,75,000/- अधिरोपित करते हुए अधिरोपित धनराशि जमा कराने हेतु पट्टाधारक को निर्देशित किया गया है। जिसकी छायाप्रति संलग्न है। कृपया अवगत होना चाहें।

~~RECEIVED~~  
कु सुनिश्चित  
17/8/21

DM  
13/8/2021  
(हवलदार यादव)  
खान अधिकारी  
बागपत

कार्यालय जिलाधिकारी, बागपत।  
(खनिज अनुभाग)

पत्रांक 233 /ख0लि0- /एचएसएम होल्डिंग्स

दिनांक 02-8-21

HSM HOLDINGS,  
नेहरू वार्ड, पिपरिया, जिला होशंगाबाद (मध्य प्रदेश)  
प्रो० श्री अजीत सिंह मल्होत्रा  
सैन्ड यूनिट- सांकरौद खादर  
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मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओरिजनल एप्लीकेशन संख्या 401/2018 प्रवीण व अन्य बनाम एमओईएफ व अन्य में खनन पट्टा क्षेत्र सांकरौद की जाँच हेतु गठित समिति की रिपोर्ट में समिति द्वारा सैटेलाइट से लिये गये चित्रों के आधार पर खनन क्षेत्र से बाहर खनन संक्रियायें पाये जाने के सम्बन्ध में सत्यापन जिला प्रशासन द्वारा किये जाने की आख्या प्रस्तुत की गयी थी, जिसके क्रम में कार्यालय पत्र संख्या 94/ख0लि0 दिनांक 16.06.2021 के द्वारा क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय गाजियाबाद, तहसीलदार खेकडा, खान अधिकारी बागपत, नायब तहसीलदार सर्वे खेकडा की टीम गठित की गयी। जिनके द्वारा आख्या उपलब्ध कराई गयी कि आपके द्वारा अपने खनन पट्टा क्षेत्र हेतु पहुँच मार्ग बनाने के लिए सीमा स्तम्भ ई के उत्तर-पश्चिम दिशा में गाटा संख्या 634मि में स्वीकृत क्षेत्र के बाहर लगभग 200 मीटर लम्बाई व 25 मीटर चौड़ाई में लगभग 0.50मीटर गहराई तक बालू का खनन कर खनन पट्टे तक पहुँच मार्ग का निर्माण किया गया है। इस प्रकार कुल 2500घनमीटर बालू का अतिरिक्त खनन किया जाना पाया गया। इस सम्बन्ध में कार्यालय के पत्र संख्या 129/ख0लि0 दिनांक 26.06.2021 के द्वारा आपको आपको उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 के नियम 60 के अन्तर्गत जाँच रिपोर्ट की प्रति संलग्न करते हुए कारण बताओ नोटिस दिया गया था कि क्यों न उक्त अतिरिक्त खनन के लिए उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 के अन्तर्गत रायल्टी सहित खनिज मूल्य अंकन 9,75,000/- तथा उक्त नियमावली के नियम 57 के अन्तर्गत अर्धदण्ड अंकन 5,00,000/- कुल धनराशि अंकन 14,75,000/- अधिरोपित किया जाए। नियत अवधि में उत्तर प्राप्त न होने की दशा में उक्त धनराशि अधिरोपित करते हुए अधिरोपित धनराशि की वसूली की कार्यवाही की जाएगी। किन्तु एक माह का समय व्यतीत होने के उपरान्त भी अभी तक आपके द्वारा कोई स्पष्टीकरण प्रस्तुत नहीं किया गया है जिससे स्पष्ट है कि आपको उक्त नोटिस के सम्बन्ध में कोई आपत्ति नहीं है।

अतः उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 में दिये गये प्राविधानों के अन्तर्गत रायल्टी सहित खनिज मूल्य अंकन 9,75,000/- तथा उक्त नियमावली के नियम 57 के अन्तर्गत अर्धदण्ड अंकन 5,00,000/- कुल धनराशि अंकन 14,75,000/- अधिरोपित किया जाता है तथा आपको आदेशित किया

जाता है कि आप एक सप्ताह के अन्दर उक्त धनराशि को जमा कराना सुनिश्चित करें, अन्यथा की दशा में उक्त धनराशि की वसूली भू-राजस्व की भांति किये जाने हेतु मांगपत्र निर्गत किया जाएगा।

  
(~~प्रमजकमल~~ यादव)

जिलाधिकारी

बागपत।

प्रतिलिपि-

तहसीलदार खेकडा को इस निर्देश के साथ प्रेषित कि नोटिस की तामील तत्काल कराकर कार्यालय को तामीली रिपोर्ट के साथ वापस करे।

  
जिलाधिकारी

बागपत।